

वित्त मंत्रालय में राज्य मंत्री (श्री जूजिकार ल्लाह) : (क) जी, नहीं। फिर भी, आर्थिक अपराधों को रोकने तथा काले धन का पता लगाने के लिये कानून के वर्तमान ढाँचे के अन्तर्गत कार्यवाही की जा रही है।

(ख) यह प्रश्न नहीं उठता।

Amount permitted to Indians visiting Bangladesh

7853. DR. BHOY MONDAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that Indian visitors to Bangladesh are allowed to take only Rs. 20/- (twenty) per head; and

(b) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). An Indian going to Bangladesh on private visit is allowed a foreign exchange release worth Rs. 300/- (Rupees three hundred only) once a year. In addition, he can avail of the conversion facility upto Rs. 100/- (Rupees one hundred only) while leaving India. Those going on business visits may obtain foreign exchange release on the prescribed business scales, which are \$ 85 and \$ 65 per day for senior and junior businessmen respectively.

Taking out Indian currency is prohibited except with general or special permission of the Reserve Bank of India. However, with a view to avoiding inconvenience to the Indians visiting neighbouring countries Indian currency upto Rs. 20/- is allowed to be carried out by Indians visiting Bangladesh, Sri Lanka, or Pakistan. This facility is also available to deck passengers proceeding to Burma, East Africa, Gulf Ports or Malaysia and Singapore.

Talks with Central Trade Union regarding Wages in Public Sector Undertakings

7854. SHRI K. A. RAJAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the AITUC boycotted the talks initiated on March, 5 by the Ministry with Central Trade Unions to discuss the formulation of new guidelines for wages and other allied matters in public sector undertakings; and

(b) if so, what are the details and reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). At the meeting with the Central Trade Unions on 26-6-1978, it had been agreed by the Government and the Central Trade Unions that a suitable mechanism will be evolved for consulting trade union organisations in laying down guidelines for negotiations on wage revision and dearness allowance. All India Trade Union Congress had also been invited to participate in the discussions with the Central Trade Unions on 5-3-1979; but AITUC informed the Government that no useful purpose will be served in attending the meeting, as there was not only delay in calling the above meeting but the Government was also insisting to follow the earlier policy for finalisation of wage settlements in public enterprises, till new guidelines are evolved after discussions with the Central Trade Unions.

Purchase of Iron Ore from Private Mines in Bauxani in Orissa

7855. SHRI GOVINDA MUNDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the M.M.T.C. has monopoly in the purchase of iron ore from the private